

Dy. No. 994
 Pr. Br. of Pr. Secy(Y)
 Date: 01.02.12

**GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
 GENERAL ADMINISTRATION DEPARTMENT
 (CO-ORDINATION BRANCH)
 DELHI SECRETARIAT, I.P. ESTATE, NEW DELHI -110002.**

No.F81/5/2012-GAD/NCTD / 1180-1184

Dated: 30/01/2012

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Sir/Madam

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Kindly acknowledge the receipt.


Yours Faithfully,



(AMITABH KUNDOO)

(DY. SECRETARY (GAD/CN))

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Secy (UD) hds on leave
 1/2
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To: Asst. Secretary (UD) 3/2

दिल्ली राजपत्र
Delhi Gazette



सत्यमेव जयते

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No. 5]

DELHI, FRIDAY, JANUARY 13, 2012/PAUSA 23, 1933

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भाग IV

PART IV

राष्ट्रीय राजधानी राज्य क्षेत्र दिल्ली सरकार

GOVERNMENT OF THE NATIONAL CAPITAL TERRITORY OF DELHI

शहरी विकास विभाग

अधिसूचना

दिल्ली, 13 जनवरी, 2012

फा. सं 13 (76)/श. वि./एमबी/2011/सीडी-021169460/745.—दिल्ली नगर निगम (संशोधन) अधिनियम, 2011 (2011 का दिल्ली अधिनियम 12) की धारा 1 की उप-धारा (2) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए राष्ट्रीय राजधानी क्षेत्र दिल्ली के प्रशासक इस अधिसूचना की प्रकाशन की तिथि को वह तिथि निश्चित करते हैं जिस दिन उक्त अधिनियम के सभी उपबंध प्रभावी होंगे।

राष्ट्रीय राजधानी क्षेत्र दिल्ली के उपराज्यपाल के आदेश से तथा उनके नाम पर,
आर. चन्द्र मोहन, प्रधान सचिव

DEPARTMENT OF URBAN DEVELOPMENT

NOTIFICATION

Delhi, the 13th January, 2012

F. No. 13(76)/UD/MB/2011/cd-021169460/745.—

In exercise of the powers conferred by sub-section (2) of Section 1 of the Delhi Municipal Corporation (Amendment) Act, 2011 (Delhi Act 12 of 2011), the Administrator of National Capital Territory of Delhi hereby, appoint the date of publication of this notification as the date on which all the provisions of the said Act shall come into force.

By Order and in the Name of the Lieutenant Governor of the National Capital Territory of Delhi,

R. CHANDRA MOHAN, Principal Secy.